

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Currently works included in the Action Plan are being taken up as per the availability of funds and priority of the project.

[Translation]

Housing Problems

234. SHRI MANJAY LAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether any survey regarding housing problem in the country has been conducted by the Government;

(b) if so, the details thereof;

(c) the details of schemes being run at the Government and the non-government level to solve the housing problem;

(d) the steps being taken at the national level to solve such problems;

(e) whether equitable funds for urban housing and rural housing are being provided; and

(f) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). No such survey has been made. However, on the basis of data generated during houselisting operation in connection with population census, National Building organisation has been making periodic assessment of housing shortage. As on 1.3.1991, the housing shortage estimated by National Building Organisation was of the order of 31 million dwelling units, out of which 20.6 million is in rural areas and 10.4 million in urban areas.

(c) and (d). Housing being a State subject, various State Governments/Union Territory Administration formulate and implement housing schemes for different income groups, out of their plan funds, according to plan priorities and local needs. They can also seek loan from HUDCO/LIC/GIC and refinance from National Housing Bank (NHB) for financing these schemes. However, to supplement the efforts of the State Governments to meet urban housing needs, a few Centrally sponsored schemes viz. Shelter Upgradation under NRY and PMIUPEP for EWS and Night Shelter and Sanitation Facilities for Urban Footpath Dwellers are in operation.

(e) and (f). Outlay for housing in Central Sector during the 8th Plan has been fixed at Rs. 2795.35 crores, out of which Rs. 1341.35 crore was for urban housing and Rs. 1454 crore for rural housing respectively. The sectoral allocation are made keeping in view intersectoral priorities.

Arjun Tank

235. SHRI MOHAN SINGH (DEORIA) :

SHRI DATTATRAYA BANDARU :

Will the PRIME MINISTER be pleased to state :

(a) whether Arjun Tank has been commissioned in the Army;

(b) if so, the striking range of the tank, the number of years taken to manufacture it and the wings of the Ministry of Defence which have contributed towards its manufacturing;

(c) the number of foreign and indigenous parts fitted in the tank separately; and

(d) the cost involved in its manufacturing ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Not yet, Sir.

(b) Main battle tank Arjun has a striking range and other features comparable to the best tanks in the world. The Army has given clearance for productionisation of the tank in January 1996. It will be included for use in service during the 9th plan period. The tank was designed and developed by laboratories of Defence Research & Development Organisation, the prime laboratory being Combat Vehicle Research & Development Establishment (CVRDE), Avadi. Manufacture of the Arjun tank would be undertaken by Heavy Vehicle Factory, Avadi.

(c) Cost-wise, the parts of foreign origin fitted in the tank are envisaged to be 30% and the indigenous 70%. The foreign content will be progressively reduced.

(d) The unit cost is presently estimated to be Rs. 10.8 crores.

Private Builders

236. SHRI LALL BABU RAI :

SHRI MOHAMMAD ALI SAHRAF FATMI :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether some builders in the capital are collecting huge amount through fraudulent means from consumers by booking flats and plots;

(b) if so, the number of complaints received by the Government against such builders during the last one year;

(c) the action taken against such builders;

(d) whether the Government propose to formulate any law for compulsory registration of non-government builders; and

(e) if so, the details thereof ?